

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 27th day of June Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

MA.310/332/2019

In

OA.310/350/2019

1. M. Pavade, aged 45 years,
S/o. Murugesan, Employed a FD Grade III-297,
Residing at
Nagoorar Thottam, South St.
67, Veerampattinam,
Puducherry-7;
2. G. Arasan, Aged 43,
S/o. Govindasamy,
Employed as FD Grade II-210,
Residing at
No.9, Korkadu Main Road Post,
Puducherry- 60515.

...Applicants/Applicants

(By Advocate: Mr. M. Gnanasekar)

Versus

1. Union of India Rep. by
The Under Secretary to Government, (Fire Service)
Chief Secretary to Government,
Puducherry;
2. The Divisional Fire Officer,
Fire Service Department,
Puducherry.

...Respondents/Respondents

(By Advocate:)

ORAL ORDER

[Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)]

Heard. The applicants in the O.A. have filed this MA seeking a corrigendum to be issued in the cause title as also in the 2nd paragraph in the prayer portion of the order of the Tribunal dated 5.3.2019.

2. Learned counsel for the applicants would submit that 1st applicant's name was "M. Pavade" not "S. Pavade" and in the address the "Nagooran Thottam" should be spelt as "Nagoorar Thottam". Further, in the relief sought, "Special Grade" should be read as "Grade-I". The error was committed by the applicants themselves in the OA inadvertently which was also carried into the order of this Tribunal. However, allowing the applicants to make the alterations now would not materially affect the outcome of the O.A.

3. On perusal, it is seen that only a limited relief had been urged at the time of hearing of the case on 5.3.2019 and, accordingly, without going into the substantive merits of the case, Annexure-A/3 & A/4 representations of the applicants dated 12.2.2018 were directed to be considered by the competent authority in accordance with law. As such, allowing the first applicant to correct the initial in his name the spelling of the name of a locality in his address and substitute the nomenclature of the grade would not materially affect the order passed.

4. Keeping in view the above, the corrections are allowed. Necessary corrigendum be issued by the Registry.

5. MA is accordingly allowed.